

**Shri Tangamani:** From the statement laid on the Table we find that these three companies, both in the Storage and Distribution and in the Refineries have transferred a sum of Rs. 6,27,00,000. May I know whether the Government propose to stop this transfer to foreign countries and request them to invest it in the industries in this country itself?

**Sardar Swaran Singh:** That is not our intention.

#### Theft at Central Ordnance Depot, Agra

\*1728. **Pandit D. N. Tiwary:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that about 27,000 items of "Reeds Contact B" with a platinum point valued at over Rs. 20,000, are missing from the Central Ordnance Depot at Agra; and

(b) if so, the steps taken to find them out?

**The Deputy Minister of Defence (Shri Raghuramiah):** (a) Yes Sir; the actual quantity missing is 26,920 Nos. and the value of the store is Rs. 8412.50 np.

(b) The case has been reported to the police and is under investigation by them.

**Pandit D. N. Tiwary:** May I know whether anybody has been arrested in this connection?

**Shri Raghuramiah:** Yes, Sir; four depot employees have been taken into custody in this connection.

**Pandit D. N. Tiwary:** May I know whether any articles have been recovered as yet?

**Shri Raghuramiah:** It does not appear to be covered by the main question. I have no exact information. The investigation is going on.

सेठ अचल सिंह : क्या मंत्री महोदय  
बतला सकेंगे कि इससे पेश्वर कितनी

चोरियां हो चुकी है और उन में क्या हो रहा है? कोई जांच वारा हो रही है?

**Shri Raghuramiah:** Everytime a case of theft is reported, investigations have been ordered, and my information is that with the increased security arrangements we have made, and with the information given to me by the Director of Security Corps, the thefts have been less; they are constantly on the decrease.

**Shri Goray:** Is there any officer among those who were arrested?

**Shri Raghuramiah:** As I said, only four depot employees have been taken into custody; I should imagine they are not officers.

**Shri Goray:** Are they all Class IV employees?

**Shri Raghuramiah:** I have not got that specific information before me.

**Mr. Speaker:** If they are not officers, they must be either Class III or Class IV people.

**Shri S. M. Banerjee:** May I know whether any departmental court of enquiry has been instituted?

**Shri Raghuramiah:** Yes, Sir. The matter is also under investigation by a staff court of enquiry.

#### Pay Commission for State Government Employees

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 { Shri Ramakrishna Reddy:  
 Shri Sanganna:  
 \*1729. { Shri Tangamani:  
 Shri S. M. Banerjee:  
 { Shrimati Parvathi Krishnan:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that State Governments have been asked to examine the question of emoluments of their employees;

(b) if so, the reaction of each State Government;

(c) whether it is also a fact that State Governments have approached Union Government to include the emoluments and working condition

of their employees in the terms of reference of the Central Pay Commission appointed recently; and

(d) if so, the action taken thereon?

**The Minister of Finance (Shri T. T. Krishnamachari):** No, Sir.

(b) Does not arise.

(c) There has been no specific request.

(d) Does not arise.

**Shri Ramakrishna Reddy:** Recently a delegation from South India came here. Was any assurance given to them?

**Shri T. T. Krishnamachari:** No, Sir. No assurance has been given to them, because the question of reference of any State matter to the Pay Commission or any similar body must arise from the State Government. The Central Government cannot give any assurance in that regard.

**Shri Ramakrishna Reddy:** May I know whether the Andhra Government submitted any report to the Government of India?

**Mr. Speaker:** How does that arise? Is it a subordinate body to this Government? All right. It may be answered.

**Shri T. T. Krishnamachari:** As I said, no specific request has come from any Government.

**Shri Dasappa:** In view of the fact that the hon. Finance Minister himself stated at the time of the discussion of the appointment of the Central Pay Commission that is bound to have a tremendous reaction on the State Government employees, may I know what steps he is proposing to take to meet the contingency that naturally will arise by any kind of revision of the salaries of the Central Government employees?

**Shri T. T. Krishnamachari:** I do remember having said something to that effect. I never said there will be any tremendous reaction. But so far as I am concerned, the action that

has to be taken in this regard must come from the State Governments. They have to take action and if they seek our assistance or advice in any way we can give them such advice or assistance that we are capable of.

**Shri Sanganna:** The hon. Prime Minister is reported to have stated recently that it is the intention of the Government to bring all the non-gazetted State Government officers on a par with the Centre. May I know what policy is Government going to formulate in this respect?

**Shri T. T. Krishnamachari:** That would not be a correct representation of whatever the Prime Minister has said. I think the Prime Minister said that he is generally in sympathy with the demands made by those people, but the question of meeting them is different matter altogether.

**Shrimati Parvathi Krishnan:** The hon. Minister said just now that the Prime Minister said he was generally in sympathy with those people. May I know whether after the deputation has met the Prime Minister, the memorandum submitted by them in regard to the case put forward by them has been forwarded to the State Governments and their opinions asked for?

**Shri T. T. Krishnamachari:** I do not think that was done nor is it a proper thing to do. The people who saw the Prime Minister have also approached the State Governments. It is for the State Governments to take action in this matter.

**Shri Tangaman:** May I know whether any of the State Governments have appointed similar Pay Commissions; and I would like to have an answer to this before I put the next question arising out of this.

**Mr. Speaker:** The hon. Member cannot bargain with me. It may be answered.

**Shri T. T. Krishnamachari:** Not that I know of.

**Shri S. M. Banerjee:** At the time of the Pay Commission debate, it was

said that the Central Government had every sympathy with the provincial Governments. May I know whether the hon. Minister is aware that about 60,000 employees of the Bihar Government wanted to go on strike and may I know whether the Bihar Government have asked for any subsidy from the Centre for raising the pay standards of those employees?

**Shri T. T. Krishnamachari:** The State Governments ask for subsidy for many things. I do not recollect having seen any letter from the Bihar Government for this particular purpose.

**Shri Ranga:** Is it the policy of the Government to have uniform pay-scales all over India, whether the people are employed in the States or in the Union Government? Has this question even been discussed in any meeting of the Finance Minister and the financial significance of it estimated?

**Shri T. T. Krishnamachari:** The question of having a uniform policy and a decision in that regard can only apply to those people who are employed in the Central Governments. It is not possible for the Central Government to tell every State Government that they should have a uniform pay-scale, because, then the Central Government must find the money for that purpose. We have discussed this question several times in the National Development Council and as a result of our discussion last year, I think some relief was given to the non-gazetted officers in certain States and to teachers, because the Central Government agreed to share a portion of the burden that the State Governments would be incurring as a result of these discussions. There is a forum for discussing these matters, where the interaction of forces caused by some action taken by this Government or the State Governments on the rest of India is discussed. I cannot say at the present moment whether

there is any definite policy which has been decided upon and which has been accepted by all State Governments.

**Several Hon. Members rose—**

**Mr. Speaker:** Let the local Governments and the Assemblies take up this matter. We have done enough for ourselves. It is not a unitary State unless they want to make one.

#### **Mechanical Methods of Cleaning Latrines**

\*1730-A. **Shri B. C. Mullick:** Will the Minister of Home Affairs be pleased to refer to item 9 on page 146 of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes 1955 Part II and state the action taken by Central Government to introduce mechanical and up-to-date methods of cleaning latrines, sewers, drains etc., throughout India in order to abolish the practice of cleaning by human hands?

**The Deputy Minister of Home Affairs (Shrimati Ajva):** The matter primarily concerns the State Governments. The Government of India duly brought to the notice of the State Governments the recommendations (one of which related to this matter) of the "Scavengers' Living Conditions' Enquiry Committee, State of Bombay" for appropriate action on 24th September, 1955. The State Governments were again addressed on 10th October 1956 to introduce mechanical and up-to-date methods. The State Governments were also informed on 22-12-56 that financial assistance to the extent of 50% would be given by the Government of India to municipalities and local bodies for supplying wheel barrows or handcarts to each sweeper for doing the scavenging work. Schemes in this respect have been called for from the State Governments.

**Shri B. C. Mullick:** May I know whether the Commissioner for Scheduled Castes and Scheduled Tribes recommended to the Central Government to stop immediately the